

No.L-11016/02/2014-Jus.I
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Mansingh Road,
New Delhi, the 13th April, 2016.

To

1. Accountant General,
All States and UT of Chandigarh.
2. Pay and Accounts Officer,
Supreme Court of India
New Delhi.
3. Pay and Accounts Officer No.XIV,
Government of NCT of Delhi, Fire Station Building,
Shanker Road, New Delhi.
4. The Directorate of Pension & Provident Fund,
Gujarat State, "Vima & Lekha Bhavan" Bhavan,
Dr. Jivraj Mehta Bhavan Complex, Sector-10/B,
Block No.18, Old Sachivalaya, Gandhinagar – 382 010.
5. Director, Department of Pension,
Government of Rajasthan, Jaipur.

Subject:- Implementation of Hon'ble Supreme Court's judgment dated 31.03.2014 in W.P.(C) No.521 of 2002 – P. Ramakrishnam Raju Vs Union of India & Others regarding grant of revised pension to Part-I Judges (elevated from the Bar) of the High Courts by adding 10 years Bar practice to actual qualifying service – Revision of pension and DCRG of Part-I Judges of the High Courts..

Sir,

I am directed to forward herewith a copy each of The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2016 (13 of 2016) and Gazette Notification No.S.O.1325(E) dated 5th April, 2016 for information and necessary action.

2. Hon'ble Supreme Court vide judgment dated the 31.03.2014 in W.P. (Civil) No.521 of 2002 – P. Ramakrishnam Raju Vs. Union of India and Others had, *inter-alia*, directed that "for pensionary benefits, ten years practice as an advocate be added as qualifying service for Judges elevated from the Bar with effect from the 1st April, 2004, the date on which section 13A was inserted by the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2005 (46 of 2005)." Pursuant to this direction, a new provision Section 14A providing for added years of service to Judges appointed from the Bar i.e. Part-I Judges for pension purposes has been added in the High Court Judges (Salaries and Conditions of Service) Act, 1954 vide The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2016 (13 of 2016). In terms of the

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